

MR. SPEAKER : Only Members who have put the question are entitled to ask clarifications. There is a specific procedure. Why do you deviate from it ? I shall not take notice of any deviations.

12.18 hrs

STATEMENT RE. OBSERVANCE OF  
MAY DAY AS HOLIDAY IN LOK SABHA

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) : Sir, as I submitted yesterday we as a nation have a much larger number of holidays as compared to any other nation. Even so, with a view to indentify ourselves with the struggles and aspirations of the working class, we agree that the May Day may be observed as a holiday. But we will have to forego at least one other holiday in lieu thereof. Accordingly, our House too may not sit on Monday the 1st of May, but Government Business scheduled for that day may kindly be taken up in the following days by foregoing another holiday in this week or in the next, that is, Saturday.

May I also repeat that the whole system and basis of Public Holidays in our country needs revision and the matter is receiving the consideration of the Government. I sincerely hope that in this task we shall receive the willing cooperation of all sections of our community and in particular of the Members of Parliament, belonging to all parties and groups, with a view to maintain and enhance the momentum of production and the growth of our economy.

SHRI S. M. BANERJEE (Kanpur) : It has been declared a holiday, as far as we are concerned. But we want it to be declared a public holiday for the entire nation.

SHRI RAJ BAHADUR : To do this many steps have to be taken by many organisations. Therefore, we have left it to them by saying "it may be declared a holiday".

MR. SPEAKER : I am very happy that the Minister has agreed to this suggestion. But the other alternative is also worth noting. My suggestion is that, instead of sitting on one Saturday, we may forego the discussion on one Demand. Are you prepared for that ?

SHRI S. M. BANERJEE : We will sit on one Saturday.

SHRI PILOO MODY (Godhra) : The session may be extended by one day.

MR. SPEAKER : Many Members have already fixed up some appointments for Saturday. So, they will be inconvenienced. Further, it cannot be any Saturday ; it has to be a Saturday ; before the 12th.

SHRI S. M. BANERJEE : Let us sit tomorrow.

MR. SPEAKER : We can have extra sitting by one hour for two days. Then we would be losing only  $3\frac{1}{2}$  hours.

SHRI SEZHIVAN (Kumbakonam) : We can forego the lunch hour on some days.

MR. SPEAKER : Yes, for three days we will forego the lunch hour. In that way we will save our Saturdays.

SHRI S. M. BANERJEE : While welcoming this announcement, I would suggest that either the Prime Minister or the Labour Minister should request the employers to declare it a holiday under the Negotiable Instruments Act.

MR. SPEAKER : Government will take note of his suggestion

12.22 hrs.

PAPERS LAID ON THE TABLE  
RAF PLANES IN ANDAMAN GROUP OF ISLANDS

THE MINISTER OF EXTERNAL AFFAIRS (SHRI SWARAN SINGH) : I beg to lay on the Table, in pursuance of an assurance given by me on the 13th April, 1972 during supplementaries on Starred Question No. 395, a statement clarifying the information given by me regarding landing of R.A.F. planes in Andaman Group of Islands. [Placed in Library. See No. LT-1872/72]

NOTIFICATIONS UNDER EMERGENCY RULES (GOODS) INSURANCE ACT, EMERGENCY RULES (UNDERTAKINGS) INSURANCE ACT, ETC. ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English Versions)

under sub-section (6) of section 5 of the Emergency Risks (Goods) Insurance Act, 1971 :—

- (i) The Emergency Risks (Goods) Insurance (Amendment) Scheme, 1971, published in Notification No. S.O. 5571 in Gazette of India dated the 23rd December, 1971.
- (ii) The Emergency Risks (Goods) Insurance (Amendment) Scheme, 1972, published in Notification No. S.O. 208 in Gazette of India dated the 18th March, 1972.

[Placed in Library. See No. LT—1873/72]

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 3 of the Emergency Risks (Undertakings) Insurance Act, 1971 :—

- (i) The Emergency Risks (Undertakings) Insurance (Amendment) Scheme, 1971, published in Notification No. S.O. 5572 in Gazette of India dated the 23rd December, 1971.
- (ii) The Emergency Risks (Undertakings) Insurance (Amendment) Scheme, 1972, published in Notification No. S.O. 209 in Gazette of India dated the 18th March, 1972.

[Placed in Library. See No. LT—1874/72]

- (3) A copy each of the following Notifications (Hindi and English versions) under section 18 of the Emergency Risks (Undertakings) Insurance Act, 1971 :—

- (i) S.O. 655 published in Gazette of India dated the 19th February, 1972.
- (ii) S.O. 656 published in Gazette of India dated the 19th February, 1972.

[Placed in Library. See No. LT—1875/72]

- (4) A statement (Hindi and English versions) showing reasons for delay in laying the Notifications mentioned at items (1), (2) and (3) above. [Placed in Library. See No. LT—1876/72]

- (5) A copy of the Post Office Savings Banks (Fourth Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 243 (E)

in Gazette of India dated the 10th April, 1972, under sub-section (3) of section 15 of the Government Savings Banks Act, 1873 [Placed in Library. See No. LT—1877/72]

- (6) A copy of the Delhi Sales Tax (Third Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. F. 4 (33)/67-Fin. (G) in Delhi Gazette dated the 22nd March 1972, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941 as in force in the Union territory of Delhi. [Placed in Library. See No. LT—1878/72]

- (7) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act 1962 :—

- (i) G.S.R. 263 (E) published in Gazette of India dated the 6th April, 1972, together with an explanatory memorandum.

- (ii) G.S.R. 437 published in Gazette of India dated the 8th April, 1972, together with an explanatory memorandum. [Placed in Library. See No. LT—1879/72]

- (8) A copy of Notification No. G.S.R. 436 (Hindi and English versions) published in Gazette of India dated the 8th April, 1972, issued under the Central Excise Rules, 1944, together with an explanatory memorandum. [Placed in Library. See No. LT—1880/72]

#### RESOLUTION RE. COMMITTEE TO REVIEW THE OPERATION OF PAYMENT OF BONUS ACT, 1965

THE MINISTER OF LABOUR AND RAHABILITATION (SHRI R. K. KHADILKAR) : I beg to lay on the Table a copy of Government Resolution No. U-23018/1/72-WB dated the 28th April, 1972 (Hindi and English versions) constituting a Committee to review the operation of the Payment of Bonus Act 1965. [Placed in Library. See No. LT—1881/72]

#### ANNUAL REPORT OF GARDEN REACH WORKSHOPS LTD., CALCUTTA

THE MINISTER OF STATE (DEFENCE PRODUCTION) IN THE MINISTRY OF DEFENCE (SHRI VIDYA CHARAN SHUKLA) : I beg to lay on the Table a copy of the